

*[English]***Persons killed due to Terrorism**

4961. SHRI K.D. SULTANPURI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed due to terrorism during the last two months, State/UT-wise; and

(b) the details of financial assistance given by the Union Government to the victims families?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) According to information available upto May, 1998, the details of persons killed due to terrorism during the months of April and May, 1998, are as under:—

S. No.	Name of the State	No. of persons killed due to terrorism	
		April, 1998	May, 1998
1.	Jammu and Kashmir	86	90
2.	Assam	31	46
3.	Manipur	4	12
4.	Mizoram	1	—
5.	Tripura	8	10
6.	Nagaland	16	—

(b) Affected States provide relief to families of terrorist victims.

Coverage of Orissa under CGHS

4962. SHRI BHARTRUHARI MAHTAB : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Orissa is covered under the Central Government Health Scheme (CGHS);

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the steps taken by the Government to cover Orissa under this scheme?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT

EZHILMALAI) : (a) to (c) According to the policy of the Government, the CGHS facilities are first to be extended to the State Capitals of the country which fulfil the norms of a minimum of population of 7,500 Central Government employees/pensioners, subject to availability of resources. Due to resource constraints, even the State Capital cities of the country which fulfil the norms could not be covered under CGHS.

The CGHS dispensary at Bhubaneshwar is exclusively meant for the employees of AG's office and all the expenditure on this dispensary is borne by the office of the AG at Bhubaneshwar.

Functioning of Tribunals

4963. SHRI NADENDLA BHASKARA RAO : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Tribunals functioning in Assam under the Illegal Migrants De-limitation by Tribunals Act to identify and deport infiltrators and illegal migrants;

(b) the number of infiltrators deported from Assam since the enactment of the said IMDT Act;

(c) whether the Union Government have decided to do away with this Act; and

(d) if so, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) 16 Tribunals are functioning in Assam under Illegal Migrants (Determination by Tribunals) Act, 1983.

(b) 1452 illegal migrants have so far been deported till 31st May, 1998 from Assam under the IMDT Act, 1983.

(c) and (d) The proposal for repeal of IMDT Act, 1983 is under consideration of Government.

Welfare Schemes in U.P.

4964. SHRI CHINMAYANAND SWAMI :
SHRI PRADEEP KUMAR YADAV :
SHRI KIRTI VARDHAN SINGH :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the total amount incurred on Welfare schemes related to the upliftment of SCs/STs/Widows/Handicapped and people belonging to the minorities in Uttar Pradesh during the last three years;

(b) whether attention of the Government has been drawn to the backward and most backward classes under welfare schemes;

(c) if so, the details thereof; and

(d) the number of people/families benefited during the said period?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) The total amount of expenditure incurred by the Ministry of Social Justice and Empowerment on schemes/programmes related to SCs/

STs/Handicapped/Minorities in the State of Uttar Pradesh during the last three years is as follows:—

	(Rs. in crore)
1995-96	125.07
1996-97	147.11
1997-98	152.59

(b) and (c) No such categorisation is adopted in implementing the schemes/programmes related to SCs/STs/Handicapped/Minorities.

(d) Data in this regard is not maintained for all the schemes/programmes.

Killing of Senior Citizens

4965. SHRI PRABHUNATH SINGH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of senior citizens killed in National Capital Territory of Delhi during the last one year;

(b) whether it is a fact that Delhi Police is as brutal as it used to be thirty years ago;

(c) if so, whether the lower police staff of the Capital undergo periodic mental stress and normalcy tests as is done in Scotland Yard; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) During the last one year (i.e. from 1.7.97 to 30.6.98), four senior citizens were allegedly murdered in the National Capital Territory of Delhi.

(b) to (d) The Government have been laying adequate emphasis on sensitising the police personnel and to infuse in them basic human values. Bureau of Police Research & Development (BPR & D) has conducted a series of seminars/workshops on human rights, in collaboration with State Police Forces and Central Police Organisations. For the long-term, BPR&D has incorporated inputs on Human Rights and a Code of Conduct in the induction as well as in-service training courses designed for different levels viz., Constables to IPS officers.

However, there is no practice of subjecting the police personnel to periodic mental stress and normalcy tests.